

the representatives of the Maharashtra Ekikaran Samiti on 14th April, 1980 regarding the long pending Maharashtra-Karnataka border dispute; and

(b) if so, the outcome of these talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b). Yes, Sir, the President of the Maharashtra Ekikaran Samiti had met the Home Minister on the 16th April, 1980 regarding the boundary dispute between the State of Maharashtra and the State of Karnataka. During this meeting, the Home Minister had expressed the hope that the dispute would be solved amicably with the cooperation of the concerned state governments and that the Central Government would make efforts to resolve the dispute at an opportune time.

Statement correcting Answer to Unstarred Question No. 1087 dated 19-3-80 re. Application for Licence to Produce Arc Flux by M/s. Indian Oxygen Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): The reply given in Lok Sabha on 19th March, 1980 to parts (a) to (e) of the Unstarred Question No. 1087 asked by Shri R. K. Mhalgi relating to the application for licence submitted by M/s. Indian Oxygen Ltd., for manufacture of ARC fluxes may please be substituted by the reply given in the enclosed statement.

Subsequent to the reply to the Question it came to the notice of this Ministry that MRTP Commission had submitted its report on 15th March, 1980. This information was received at the fag end of the last Session of Lok Sabha, it is regretted that the statement giving the correct information could not be laid on the Table of Lok Sabha during Second Session of Seventh Lok Sabha.

Statement

(a) Yes, Sir. The application of M/s. Indian Oxygen Ltd., was referred to the MRTP Commission for a report. The report in question has since been received.

(b) Yes, Sir.

(c) The Small scale units have represented that their interests would be adversely affected if M/s. Indian Oxygen Ltd., is allowed to enter this field.

(d) and (e). The final decision of the Government on the application of M/s. Indian Oxygen Ltd., will be taken after consideration of the Commission's report.

12 hrs.

ANNOUNCEMENT RE. REPRESENTATION OF THE GENERAL BUDGET

MR. SPEAKER: I would like to inform the House that as is customary, the House would adjourn for half-an-hour at 4.30 P.M. today to re-assemble at 5 P.M. for the presentation of the General Budget.

12.01 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, HINDUSTAN TRACTORS LTD., (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT AND REVIEW AND ANNUAL REPORT OF NATIONAL INSTRUMENTS LTD., FOR 1978-79 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): I beg to lay on the Table:—

(1) A copy of the Imported Cement Control (First Amendment) Order, 1980 (Hindi and English versions) published in Notification

No. S.O. 236(E) in Gazette of India dated the 31st March, 1980, under sub-section (8) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—903/80].

(2) A copy of Notification No. S.O. 281(E) (Hindi and English versions) published in Gazette of India dated the 29th April, 1980 containing Corrigendum to Notification No. S.O. 13(E) dated the 3rd January, 1979, under sub-section (3) of section 34 of the Hindustan Tractors Limited (Acquisition and Transfer of Undertakings) Act, 1978. [Placed in Library. See No. LT—904/80].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by Government on the working of National Instruments Limited, Calcutta, for the year 1978-79.

(ii) Annual Report of the National Instruments Limited Calcutta, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—905/80].

NOTIFICATION UNDER INTER-STATE CORPORATIONS ACT, DRAFT OF THE MINISTERS' (ALLOWANCE, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, NOTIFICATION UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT, ASSAM PREVENTIVE DETENTION ORDINANCE, NOTIFICATION UNDER ESSENTIAL SERVICES MAINTENANCE (ASSAM) ORDINANCE, 1980 AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): I beg to lay on the Table:—

(1) A copy of the Treasurer of Charitable Endowments, Punjab

(Reconstitution and Reorganisation) Order, 1980, (Hindi and English versions) published in Notification No. S.O. 286(E) in Gazette of India dated the 5th June, 1980, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT—906/80].

(2) A copy of the Draft of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1980 (Hindi and English versions) under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT—907/80].

(3) A copy of Notification No. G.S.R. 776 published in Gazette of India dated the 9th June, 1980 containing corrigendum to Notification No. G.S.R. 564 dated the 21st April, 1979, under sub-section (3) of section 22 of the Central Industrial Security Force, Act 1968. [Placed in Library. See No. LT—908/80].

(4) A copy of the Assam Preventive Detention Ordinance, 1980 (No. III of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 18th April, 1980, under article 213(2)(a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 12th December, 1979, issued by the President in relation to the State of Assam. [Placed in Library. See No. LT—909/80].

(5) (i) A copy of Notification No. PLA 334/80/7 (Hindi and English versions) published in Assam Gazette dated 7th April, 1980 prohibiting strike in certain essential services, under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Ordinance, 1980 read with clause (c) (iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the notification mentioned at (i) on the first day of the current session.

[Placed in Library. See No. LT—910/80].

NOTIFICATION UNDER NAVY ACT, ANNUAL REPORT OF NATIONAL REMOTE SENSING AGENCY, SECUNDERABAD AND STATEMENT RE. REVIEW ON THE WORKING THEREOF FOR 1978-79.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): I beg to lay on the Table:—

(1) A copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations 1980 (Hindi and English versions) published in Notification No. S.R.O. 175 in Gazette of India dated the 17th May, 1980, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT—911/80].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the National Remote Sensing Agency, Secunderabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement (Hindi and English versions) regarding Review on the working of the National Remote Sensing Agency, Secunderabad, for the year 1978-79 and reasons for delay in laying the Report.

[Placed in Library. See No. LT—912/80].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

SHRI YOGENDRA MAKWANA:
On behalf of Shri Venkatasubbaiah, I

beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1980, published in Notification No. G.S.R. 287(E) in Gazette of India dated the 25th June, 1980.

(ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. G.S.R. 288(E) in Gazette of India dated the 5th June, 1980.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 289(E) in Gazette of India dated the 5th June, 1980.

(iv) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1980, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 5th June, 1980.

[Placed in Library. See No. LT—913/80.]

DR. SUBRAMANIAM SWAMY (Bombay North-East) : Sir, I have a point of order, under rule 372. Yesterday, the Minister made a statement; and under rule 372, I could not ask a question at that time. But I can, with due notice, ask a question on the statement. I have given a number of notices on the Afghanistan matter; but the House has still not discussed the Afghanistan question. On the basis of the Minister's statement, we would like the House to discuss the matter. I have given notices earlier.

MR. SPEAKER: We have admitted one. Not yours; but on the same question. The same subject has been covered.